

FORM A

PUBLIC ANNOUNCEMENT

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF
DEEGEE ORCHARDS PRIVATE LIMITED

RELEVANT PARTICULARS	
1. Name of corporate debtor	DEEGEE ORCHARDS PRIVATE LIMITED
2. Date of incorporation of corporate debtor	29 th May 1997
3. Authority under which corporate debtor is incorporated / registered	RoC-Mumbai
4. Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U01100MH1997PTC108323
5. Address of the registered office and principal office (if any) of corporate debtor	Registered Office: Deege House, Jaistambh Chowk, rallies plot, Amravati Maharashtra-444601
6. Insolvency commencement date in respect of corporate debtor	03-03-2023 (Copy of order received on 04-03-2023)
7. Estimated date of closure of insolvency resolution process	30-08-2023
8. Name and registration number of the insolvency professional acting as interim resolution professional	Mr. Jagdish Kumar IBBI/IPA-001/IP-P00671/2017-18/11143
9. Address and e-mail of the interim resolution professional, as registered with the Board	B-56, Wallfort City, Ring Road No. 1, Raipur, Chhattisgarh – 492013 E-mail– jkparulkar.ip@gmail.com
10. Address and e-mail to be used for correspondence with the interim resolution professional	GS-2, CSIDC Commercial Complex , Raipura Chowk, Raipur -492001. E-mail-deege.orchards@truproinsolvency.com
11. Last date for submission of claims	18-03-2023
12. Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Not Applicable
13. Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	Not Applicable
14. (a) Relevant Forms and (b) Details of authorized representatives are available at:	Web link: (a) https://www.ibbi.gov.in/home/downloads (b) Not Applicable


Notice is hereby given that the National Company Law Tribunal, Mumbai bench has ordered the commencement of a corporate insolvency resolution process of **DEEGEE ORCHARDS PRIVATE LIMITED** on **03rd March, 2023** (Copy of order received on 4th March, 2023).

The creditors of **DEEGEE ORCHARDS PRIVATE LIMITED** are hereby called upon to submit their claims with proof on or before **18th March 2023** to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

Submission of false or misleading proofs of claim shall attract penalties.

Date: 07-03-2023
Place: Raipur


Mr. Jagdish Kumar
Interim Resolution Professional
Reg. No. IBBI/IPA-001/IP-P00671/2017-18/11143

